

THE GAZETTE OF INDIA: SEPTEMBER 25, 2004/ASVINA 3, 1926

New Delhi, the 17th September, 2004

S.R.O. 133. -In exercise of the powers conferred by sub-section (1) of Section 123 of the Coast Guard Act, 1978 (30 of 1978), the Central Government hereby makes the following rules further to amend the Coast Guard (Seniority and Promotion) Rules, 1987, namely:-

1. (1) These rules may be called the Coast Guard (Seniority and Promotion) (Amendment) Rules, 2004.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 5 of the Coast Guard (Seniority and Promotion) Rules, 1987 (hereinafter referred to as said rules).—

(1) in sub rule (1) for clauses (b) to (d), the following shall be substituted, namely:-

"(b) Seniority of permanently absorbed officers in the rank of Commandant shall be determined from the date arrived at after taking into consideration full service in the rank of substantive Commander in the Indian Navy.

(c) Seniority of permanently absorbed officers in the rank of Commandant (Junior Grade) shall be determined from the date of completion of ten years' commissioned service in the Indian Navy.

(d) Seniority of permanently absorbed officers in the rank of Deputy Commandant shall be determined from the date of completion of five years' commissioned service in the Indian Navy.

(e) Seniority of permanently absorbed officers in the rank of Assistant Commandant shall be determined from the date of commissioned in the Indian Navy.";

(ii) in sub rule (2), for clauses (c) and (d) the following clauses shall be substituted, namely

"(c) Commandant (Junior Grade).- Date of completion of ten years commissioned service in the Indian Navy.

(d) Deputy Commandant - Date of completion of five years commissioned service in the Indian Navy.

(e) Assistant Commandant -Date of commissioned in the Indian Navy."

3. For rule 6 of the said rules, the following rule shall be substituted namely

"6. Authority for promotion - The authority for promotion of officers shall be the Central Government or the Director General where so empowered by the Central government."

4. In rule 7 of the said rules, for sub rules (1) to (3), the following sub-rules shall be substituted, namely:-

"(1) Officers shall be eligible for promotion against vacancies occurring during a financial year in the respective branches and cadres to which they belong.

(2) The promotion of officers to the ranks of Deputy Commandant and Commandant (Junior Grade) shall be made on the basis of their seniority subject to fitness and possession of requisite qualifications contained in the relevant Annexure to these rules.

(3) The promotion of an officer to the rank of Commandant and above shall be made on relative merit based selection within the eligible batch of officers of his cadre and branch to which he belongs and subject to possession of requisite qualifications contained in the relevant Annexure to these rules."

5. In rule 10 of the said rules, in sub rules (2), in clause (a), for sub-clauses (ii) to (iv), the following sub-clauses shall be substituted, namely:-

"(ii) In the case of Deputy Commandants who are ex-Naval officers, their entire commissioned service shall be counted for promotion to the rank of Commandant (Junior Grade).

(iii) In the case of Commandants (Junior Grade) who are ex-Naval officers, their entire commissioned service shall be counted for promotion to the rank of Commandant

(iv) In the case of Commandants who are ex-Naval officers, their entire previous service, if any, in the rank of Commander shall be counted for promotion to the rank of Deputy Inspector General.

(v) In the case of Deputy Inspector Generals, who are ex-Naval officers, previous service in the rank of Captain, Indian Navy, shall be counted in full for promotion to the rank of Inspector General."

6. In the said rules, for Annexures 1 to 3, the following Annexures shall be substituted, namely:--

Annexure 1

Qualifications for Promotion

OFFICERS GENERAL DUTY BRANCH (LAW)

Serial Number	Qualifications	Assistant Commandant to Deputy Commandant	Deputy Commandant to Commandant (Junior Grade)	Commandant (Junior Grade) to Commandant	Commandant to Deputy Inspector General	Deputy Inspector General to Inspector General	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	Service	6 Years	2 Years as Deputy Commandant with total 11 years service	2 Years as Commandant (Junior Grade) with total 15 years service	3 Years as Commandant with total 20 years service	2 Years as Deputy Inspector General with total 24 years service	For promotion to the rank of Inspector General the Officer should have 2 years residual service on the date of promotion.
2.	Sea Time	1 Year	1 Year	Not applicable	Not applicable	Not applicable	Sea time may be waived by Director-General in exceptional circumstances.
3.	Swimming	Yes	Not applicable	Not applicable	Not applicable	Not applicable	Essential for passing basic training.

Annexure 2

Qualifications for Promotion

OFFICERS GENERAL DUTY BRANCH

Serial Number	Qualifications	Assistant Commandant to Deputy Commandant	Deputy Commandant to Commandant (Junior Grade)	Commandant (Junior Grade) to Commandant	Commandant to Deputy Inspector General	Deputy Inspector General to Inspector General	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	Service	6 Years	2 Years as Deputy Commandant with total 11 years service	2 Years as Commandant (Junior Grade) with total 15 years service	3 Years as Commandant with total 20 years service	2 Years as Deputy Inspector General with total 24 years of service	An officer on the date of promotion to the rank of Inspector General should have minimum 2 years residual service.
2.	Sea Time	2 Year	1 Year	1 Year	1 Year	1 Year	The aggregate sea time in the two ranks of Deputy Commandant and Commandant (Junior Grade) should be a minimum of 2 years for eligibility of promotion to Commandant.
3.	Swimming	Yes	Not applicable	Not applicable	Not applicable	Not applicable	Essential for passing basic training.

Qualifications for Promotion
OFFICERS TECHNICAL (ENGINEERING/ELECTRICAL)

Serial Number	Qualifications	Assistant Commandant to Deputy Commandant	Deputy Commandant to Commandant (Junior Grade)	Commandant (Junior Grade) to Commandant	Commandant to Deputy Inspector General	Deputy Inspector General to Inspector General	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	Service	6 Years	2 Years as Deputy Commandant with total 11 years service	2 Years as Commandant (Junior Grade) with total 15 years service	3 Years as Commandant with total 20 years service	2 Years as Deputy Inspector General with total 24 years of service	An officer on the date of promotion to the rank of Inspector General should have minimum 2 years residual service.
2.	Sea Time	2 Year	1 Year	1 Year	1 Year	Not applicable	(1) Coast Guard Technical Officers upto the rank of Commandant shall be appointed to sea billets on comparative merit and as per service exigencies. (2) Sea time may be waived in exceptional circumstances by Director- General. (3) The aggregate sea time in the two ranks of Deputy Commandant and Commandant (Junior Grade) should be a minimum of 2 years for eligibility of promotion to Commandant.
3.	Swimming	Yes	Not applicable	Not applicable	Not applicable	Not applicable	Essential for passing basic training.

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G. S. AUDHKHASI, Under Secy (Pers)

Note: The Principal rules were published in the Gazette of India, vide SRO 6(E) dated 26 Feb 1987 and were subsequently amended vide SRO 98 dated 09 July 1998 and SRO 86 dated 03 Apr. 2002.